

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 177 of 2011 & I.A. No. 267 of 2011
&
Appeal No. 181 of 2011 & IA Nos. 270 of 2011 & 271 of 2011,**

Dated: 1st December, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

In the matter of: /

**Araveli Transmission Service
Company Limited & Anr.**

....

Appellant (s)

Versus

**Rajasthan Electricity Regulatory
Commission & Ors.**

....

Respondent(s)

Counsel for the Appellant (s) : Mr. Gopal Jain &
Mr. Ankur Sood, Advocates

Counsel for the Respondent (s) : None.

ORDER

Mention is made by learned counsel for the appellant in connection with Appeal No. 177 of 2011 and I.A. No. 267 of 2011 and Appeal No. 181 of 2011 with IA Nos. 270 of 2011 and 271 of 2011 concerning a mistake as regards the date of posting the matter for hearing of the said I.As. All the I.A. applications were fixed for hearing on **12th December, 2011** but by mistake they have been typed as **12th January, 2012**. Accordingly, it is prayed that mistake be corrected.

We remember that we fixed the matters for hearing on **12th December, 2011** and accordingly the mistake is corrected. Therefore, the date **12th January, 2012** wherever it occurs in the records/in orders dated 01.12.2011 in respect of **Appeal No. 181 of 2011 with I.A. Nos.270 of 2011 and 271 of 2011 and also in Appeal No. 177 of 2011 with**

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I.A. No. 267 of 2011 shall be read as **12 December, 2011.**

It is directed that the respondents shall be apprised of this fact by the appellant.

(Justice P.S. Datta)
Judicial Member

(Rakesh Nath)
Technical Member

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